

Internet Facility

5774. SHRI B.M. MENSINKAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of cities connected with the internet in the country, State-wise;

(b) whether there is any proposal to connect Belgaum city in Karnataka with the internet;

(c) if so, the details thereof; and

(d) the number of cities proposed to be connected with internet during 1998-99?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA):

(a) The following cities are connected to Internet on local dialup basis:

Andhra Pradesh-Hyderabad.

Assam-Guwahati.

Bihar-Patna.

Gujarat-Ahmedabad & Surat.

Himachal Pradesh-Shimla.

Karnataka-Bangalore, Hubli & Mysore.

Kerala-Thiruvananthapuram, Kollam, Ernakulam & Kottayam.

Madhya Pradesh-Gwalior & Indore.

Maharashtra-Mumbai, Pune, Aurangabad & Nagpur.

Punjab-Chandigarh.

Rajasthan-Jaipur.

Tamil Nadu-Chennai, Coimbatore, Madurai & Trichirapalli

U.P. (E)-Lucknow, Kanpur & Allahabad.

U.P. (W)-Dehradun & Agra.

West Bengal-Calcutta.

New Delhi, Goa & Pondicherry.

(b) Yes, Sir.

(c) Does not arise in view of (b)

(d) Internet Nodes in Zomore cities are proposed to be established in 1998-99 by DoT.

Renewal of Licences to Photographers

5775. SHRI C. SREENIVASAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any advertisement has been issued in the news-papers by the Archaeological Survey of India calling for applications for the issue of fresh licences for doing photography of the protected monuments at Agra;

(b) if so, the details thereof;

(c) whether any provision for renewal of licences of existing photographers for photographing protected monuments at Agra has been made in the advertisement;

(d) if so, the details thereof;

(e) if not, the reasons for not making specific provision for renewal of licences of the existing photographers in the advertisement despite interim Court order dated October, 1997 of the High Court of Allahabad in the matter; and

(f) the steps proposed to be undertaken by the Government for revising the advertisement by inviting applications as per the interim order of the Courts?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir.

(b) An advertisement inviting fresh applications for considering grant of licences, as directed by the Hon'ble High Court, Allahabad, in its order dated 21.7.1993, was published in two local dailies of Agra viz. "Dainik Jagran" and "Amar Ujala" dated 6th and 7th July, 1997 respectively.

(c) No, Sir.

(d) Does not arise.

(e) Archaeological Survey issued public notice in local dailies on 6th and 7th July, 1997 in pursuance of the Judgement of the Hon'ble High Court of Allahabad dated 21.7.1993.

(f) No application forms have been submitted by the petitioners in compliance with the interim orders of the High Court of Allahabad dated 29.10.1997.